

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No.321
(IB)228(PB)/2018
New IA-2866/2024

IN THE MATTER OF:

Relan Buildwell Pvt. Ltd.

... Applicant/Petitioner

Versus

Kaliber Associates Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016 (Liq.)

Order delivered on 03.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Adv. Anirban Bhattacharya

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2866/2024: For the reasons stated therein, the IA is allowed and the
17th progress report is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)